

Details of expansion schemes in respect of other Public Sector Undertakings are as follows:—

<i>Name of the Public Sector Undertakings</i>	<i>Expansion Scheme</i>
National Fertilizers Limited	M/s NFL have sent a proposal for doubling the capacity of their ammonia/urea plant at Vijaipur, Guna (M.P.) at an estimated cost of Rs. 694.56 crores.
Madras Fertilizers Limited	A proposal from MFL for revamping of existing plant at an estimated cost of Rs. 314.35 crores including foreign exchange of Rs. 89.88 crores, has been approved by Government.
Rashtriya Chemicals & Fertilizers Limited	RCF have proposed to set up a 900 TPD Ammonia and a 1200 TPD Nitro Phosphate Plant at a cost of Rs. 768.00 crores including foreign exchange component of Rs. 154 crores.
Pyrites, Phosphates & Chemicals Limited.	PPCL have proposed to set up a Pyrites based Sulphuric acid cum SSF plant at Saladipura at a cost of Rs. 82 crores for a capacity of 600 TPD SSP.

Setting up of Film Censor Board

3661. SHRI RAMACHANDRA VEERAPPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the rules regarding setting up of Film Censor Board and other Censor Boards of the Ministry and the eligibility condition for becoming a member of these Boards;

(b) whether the former Government has constituted Film Censor Board and T.V. Serial Censor Board; if so, whether they had followed the rules; and

(c) whether the Government would reconstitute these Boards; if so, by when?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) The

Central Government constitutes the Board of Film Certification for the purpose of sanctioning films for public exhibition in terms of the provisions of the Cinematograph Act, 1952, which consists of a Chairman and not less than 12 and not more than 25 other members. Only eminent persons from different walks of life, such as social sciences, law, teaching, art, etc., who are qualified, in the opinion of the Central Government, to judge the effect of films on the public, are appointed as members;

(b) There is no T.V. Serial Censor Board as such.

As regards the Central Board of Film Certification, it was last reconstituted on 19-2-91, as per the rules:

(c) Usually the members of the Central Board of Film Certification are nominated for three years. The Board can be reconstituted earlier in accordance with the procedure.